

I may assure the hon. Members and the House that the Bill is primarily meant to enable the authorities to immobilise the anti-national and anti-social elements in the 'disturbed areas' of Punjab and Chandigarh.

I would earnestly request the hon. Members of the House to appreciate the objectives of this Bill. Details will no doubt be discussed at the time of consideration and passing of the Bill.

With these words, I beg leave to introduce a Bill to amend the National Security Act, 1980, in its application to the State of Punjab and the Union Territory of Chandigarh.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the National Security Act, 1980, in its application to the State of Punjab and the Union Territory of Chandigarh."

The motion was adopted.

SHRIMATI RAM DULARI SINHA : I introduce the Bill.

12.30 hrs.

STATEMENT RE NATIONAL SECURITY (AMENDMENT) ORDINANCE, 1984

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : Sir, on behalf of Shri P. C. Sethi, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the National Security (Amendment) Ordinance, 1984.

PUNJAB COMMERCIAL CROPS CESS (AMENDMENT) BILL

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : I beg to move for leave to introduce a Bill further to amend the Punjab Commercial Crops Cess Act, 1974.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Punjab Commercial Crops Cess Act, 1974."

The motion was adopted.

RAO BIRENDRA SINGH : I introduce £ the Bill.

MATTERS UNDER RULE 377

(i) Need to include fishermen in the list of Scheduled Castes.

SHRI N. DENNIS (Nagercoil) : I wish to make the following statement under Rule 377.

12.33 hrs.

[MR. DEPUTY-SPEAKER *In the Chair*]

Considering the socially and economically disadvantageous position in which the fishermen of our country are placed, it is highly essential to include them in the list of Scheduled Castes. Repeated representations in this regard are being made from individuals, organisations and States. They live in primitive conditions without much change in their pattern of living. Their standard of living is deplorably miserable and they live in half starvation and most of them live below the poverty line. They are depending on sea for their living. But fishing is Seasonal. In the off season, they have no subsidiary occupation and income. They depend on traditional methods of fishing with catamarans and country boats and most of them have no fishing equipment of their own. They remain as labourers and they suffer the severe strains of debts.

Educationally and socially too they are very badly placed. It is understood that some States like Assam, West Bengal and Tripura treat them as Scheduled Castes. Government may be pleased to take speedy steps for their early inclusion in the list of Scheduled Castes.

(ii) Power Shortage in Rajasthan and need for early repairs to atomic and thermal power plants of the state.

श्री वृद्धि चन्द्र जैन (बाड़मेर) : राजस्थान प्रान्त विद्युत के भयंकर संकट के दौर से गुजर रहा है। करीब पन्द्रह दिन से कोटा अणु बिजली घर की द्वितीय इकाई एवं कोटा थर्मल प्लांट की द्वितीय इकाई के बन्द होने, कोटा थर्मल प्लांट की द्वितीय इकाई में कम उत्पादन होने के कारण मांघी सागर, राणा प्रताप सागर एवं

विद्युत सागर में विद्युत के लिये कम पानी उपलब्ध होने और सतपुड़ा से मध्य प्रदेश द्वारा राजस्थान को पूरा हिस्सा न देने के कारण स्थिति बद से बदतर हो गई है।

दूसरी ओर कोटा अणु बिजलीघर की प्रथम इकाई 4 मार्च, 1982 से बन्द है। केन्द्र सरकार उसे सुधारने में अब तक असफल रही है। राजस्थान की प्रतिदिन आवश्यकता 210 लाख यूनिट के बदले में 80 से 90 लाख यूनिट बिजली प्राप्त हो रही है। प्रान्त के सभी उद्योगों में शत-प्रतिशत कटौती कर दी गई है। कृषि प्रयोजन के लिए 2-3 घंटे प्रतिदिन बिजली मिल रही है। पीने के पानी का संकट विशेषतः राजस्थान के रेगिस्तानी क्षेत्र बाड़मेर, जसलमेर एवं जोधपुर में गंभीर रूप धारण कर रहा है। उद्योग एवं कृषि के क्षेत्र में राज्य के उद्योग-पतियों और किसानों को करोड़ों रुपयों की हानि हुई है।

अतः केन्द्र सरकार से आग्रहपूर्वक निवेदन है कि वे तुरन्त से तुरन्त अणु बिजली घर कोटा की दोनों इकाईयों को ठीक करावें और कोटा थर्मल प्लांट की प्रथम एवं द्वितीय इकाई को ठीक कराने में अपना सक्रिय सहयोग दे और सिंगरौली सुपर थर्मल प्लांट से अपने रिजर्व का पूरा हिस्सा और बदरपुर से अतिरिक्त बिजली और मध्य प्रदेश सरकार से सतपुड़ा से राज्य का हिस्सा और सरप्लस राज्यों से राजस्थान को विद्युत दिलाकर विद्युत के संकट से पार करावें।

(iii) Incidence of Small-pox in various districts of U.P. and in Ranchi and other places in Bihar and need to take remedial measures immediately..

श्री चन्द्रपाल शैलानी (हाथरस) : माननीय उपाध्यक्ष जी, उत्तर प्रदेश के विभिन्न जिलों तथा बिहार के राँची आदि अनेक स्थानों पर चेचक (माता) संक्रामक रोग की तरह फैलता जा रहा है जिससे संकड़ों व्यक्तियों विशेषकर बच्चों की मृत्यु हो रही है। उ०प्र० के गोरखपुर देवरिया, बस्ती तथा लखनऊ के पास के इलाकों में फैली हुई इस भयंकर बीमारी की रोकथाम

के लिए निकटतम ग्राम स्वास्थ्य केन्द्रों में दवाइयां उपलब्ध नहीं है। इस बीमारी के प्रकोप से पांच वर्ष तक की आयु के बच्चे सबसे अधिक प्रभावित हैं। चेचक की इस बीमारी की सूचना सम्बन्धित अधिकारियों को दे दी गई है किन्तु इसे रोकने का कोई उपाय अभी तक नहीं किया गया है। यदि इस रोग को रोकने की दिशा में तुरन्त कार्यवाही नहीं की गई तो इस रोग के और भी अन्य इलाकों में फैलने की आशंका है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि वह इस रोग पर तुरन्त काबू पाने के लिए शीघ्र से शीघ्र अपने चिकित्सा विशेषज्ञों को इस रोग से प्रभावित इलाकों में भेजकर जांच कराएँ और इसे रोकने के लिए कारगर एवं ठोस कदम उठावें।

श्री राम विलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, चेचक इतनी भयंकर बीमारी है, जिसकी वजह से दो सौ से अधिक लोग मर चुके हैं। आपने इसको इतना लाइटली लिया है कि सिर्फ 377 के अन्तर्गत स्वीकृत किया है? इसको कालिग अटेंशन में क्यों नहीं ले सकते?

(iv) Need to take appropriate steps to increase production of pulses.

SHRI CHINTAMANI JENA (Balasore) : Sir; under Rule 377, I want to raise the following matter of urgent public importance.

In spite of the green revolution implemented by the Government, there has been a virtual stagnation in the output of pulses over the last ten years spanning two plan periods. Latest figures show that, the per hectare yield of pulses has remained at the same low levels as in the sixties. The production level of 13 millions tonnes achieved in 1975-76 has not been touched since then which resulted in the non-availability of main source of protien to the vast population. The per capita consumption has been declining from 50 gm. a day in 1976 to 38.4 gm in 1983.

The Agriculture Ministry concedes that pulses production has not been keeping pace with the advancement in technology and breakthrough in production in other cereals,